

MANIPUR



GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 423

Imphal, Monday, March 2, 2020

(Phalguna 12, 1941)

**GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, the 28th February, 2020

No. 2/10/2020-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bills as introduced in the Manipur Legislative Assembly, in its sitting held on February 27, 2020 is hereby published in the Manipur Gazette Extraordinary:

1. The Salaries and Allowances of Members of the Legislative Assembly (Manipur) (Twenty-first Amendment) Bill, 2020 (Bill No. 8 of 2020).

NUNGSHITOMBI ATHOKPAM,
Secretary (Law),
Government of Manipur.

THE SALARIES AND ALLOWANCES OF MEMBERS OF
THE LEGISLATIVE ASSEMBLY (MANIPUR) (TWENTY-
FIRST AMENDMENT) BILL, 2020

A

BILL

further to amend the Salaries and Allowances of the Members of the Legislative Assembly (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Salaries and Allowances of Members of the Legislative Assembly (Manipur) (Twenty-first Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In section 2 of the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Act, 1972 (hereinafter referred to as the Principal Act), for clause (dd), the following shall be substituted, namely:-

Amendment of section 2.

“family” in relation to a Member means-

- (i) Spouse or judicially separated spouse of the Member;
- (ii) Dependent disabled siblings (brother or sister) of the Member;
- (iii) Dependent parents;
- (iv) Dependent son, including adopted son, who has not attained the age of twenty-five years or till he

starts earning livelihood; un-married or widowed daughter including adopted daughter until she starts earning livelihood; and

- (v) Sons and daughters of the Ex-Member who is suffering from any disorder or disability of mind including mentally retarded or are physically crippled or disabled so as to render them unable to earn a living even after attaining the age of 25 years.”.

Amendment of section 3.

3. In section 3 of the Principal Act, for the words and figures “Rs. 19,500/- (Rupees nineteen thousand and five hundred)”, “Rs. 1,000/- (Rupees thousand)” and “Rs. 2,000/- (Rupees two thousand), the words and figures “Rs. 50,000/- (Rupees fifty thousand)”, “ Rs. 2,000/- (Rupees two thousand)” and “Rs.5,000/- (Rupees five thousand)” shall be substituted respectively.

Amendment of section 4.

4. In section 4 of the Principal Act, for the words and figures “Rs. 20,000/- (Rupees twenty thousand)”, “Rs. 10,000/- (Rupees ten thousand)”, “Rs. 19,500/- (Rupees nineteen thousand five hundred)” and “Rs. 12,000/- (Rupees twelve thousand)”, the words and figures “Rs. 50,000/- (Rupees fifty thousand)”, “Rs. 25,000/- (Rupees twenty five thousand)”, “Rs. 50,000/- (Rupees fifty thousand)”, and “Rs. 25,000/- (Rupees twenty five thousand)” shall be substituted respectively.

Amendment of section 5.

5. In section 5 of the Principal Act,-

- (i) in the proviso to sub-section (3), for the words and figures “Rs. 2,00,000/- (Rupees two lakhs)”, the words and figures “Rs. 3,00,000/- (Rupees three lakhs)” shall be substituted;
- (ii) for sub-section (4), the following shall be substituted, namely-

“(4). A Member shall be entitled to appoint two Computer Assistants and one Personal Assistant and one PS/PRO, each on a par with the monthly pay and allowances admissible at the minimum of the pay scale of a Lower Division Clerk, and three Drivers and two Peons on a par with the monthly pay and allowances admissible at the minimum of the pay of a Driver and a Peon respectively, at the pleasure of the

Member, for the period during his term of office.”.

- 6.** In section 11 of the Principal Act,- **Amendment of section 11.**
- (i) in the first proviso, for the words and figures “Rs. 1,00,000/- (Rupees one lakh)”, the words and figures “Rs. 2,00,000/- (Rupees two lakhs)” shall be substituted; and
- (ii) in the second proviso, for the words and figures “Rs. 10,000/- (Rupees ten thousand)”, the words and figures “Rs. 25,000/- (Rupees twenty five thousand)” shall be substituted.
- 7.** In section 11-A of the Principal Act,- **Amendment of section 11-A.**
- (i) in sub-section (1), for the words and figures “Rs. 40,000/- (Rupees forty thousand)”, the words and figures “Rs. 70,000/- (Rupees seventy thousand)” shall be substituted; and
- (ii) in the second proviso, for the words and figures “Rs. 2,000/- (Rupees two thousand)”, the words and figures “Rs. 4,000/- (Rupees four thousand)” shall be substituted.
- 8.** In section 11-B of the Principal Act, for the words and figures “Rs. 12,000/-”, the words and figures “Rs. 25,000/- (twenty five thousand)” shall be substituted. **Amendment of section 11-B.**
- 9.** For section 11-D of the Principal Act, for the words “Rupees fifteen lakhs”, the words “Rupees thirty lakhs” shall be substituted. **Amendment of section 11-D.**
- 10.** In section 11-F of the Principal Act, for the words and figures “Rs. 10,000/-”, the words and figures “Rs. 25,000/- (Rupees twenty five thousand)” shall be substituted. **Amendment of section 11-F.**

STATEMENT OF OBJECTS AND REASONS

The General Purposes Committee of the Manipur Legislative Assembly has recommended to amend the Salaries and Allowances and other facilities of the Members of the Manipur Legislative Assembly.

As a result, it has become necessary to increase the salary and allowances and other facilities of the Members of the Manipur Legislative Assembly. In addition, the Bill proposes to amend the pension and family pension for the Ex-Members of the Manipur Legislative Assembly.

Hence the Bill.

Imphal
February , 2020

N. Biren Singh

FINANCIAL MEMORANDUM

When the proposed law is enacted and implemented, there shall be an approximate additional expenditure of Rs. 23.89 crores approximately per annum from the Consolidated Fund of the State.